

In the National Company Law Tribunal, Jaipur

CP No. 96/ND/2017

TA No. 42/2018

UNDER SECTION 241-242 of COMPANIES ACT, 2013

In the matter of:

M/s Dinesh Kumar Jalan & Ors. Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd. & Ors.Respondent

Order delivered on 10.01.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

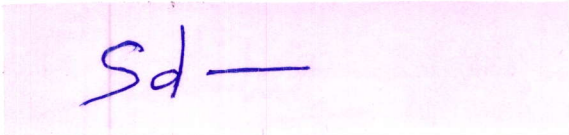
For Petitioner (s) : Amol Vyas, Adv.

For Respondent(s) : Yash Sharma, Adv.

ORDER

Learned counsel for the applicant states that pleadings are complete in CP NO. 96/ND/2017 which is the contempt petition filed by the petitioners against the respondents considering the non-compliance of the order passed on 22.05.2017 disposing of the main petition filed under Section 241-242 of the Companies Act, 2013. The petitioners have also filed a fresh petition being CP No. 397/ND/2017 under Section 241-242 of the Companies Act, 2013. It is suggested by both the learned counsels that the non-compliance of the order with respect to inspection of the documents to be given to the petitioners for which the contempt petition is filed, learned counsel for the respondents agrees to give the

inspection between 21.01.2018 to 27.01.2018 between 10:00 am to 06:00 pm with the prior intimation to them which is agreed by the learned counsel for the petitioners. Learned counsel for the respondent further states that the agreeing to give the inspection being accepted by the respondent shall not amount to the admission of non-compliance of the order for which the contempt petition is filed. Fixed it for final hearing on 15.02.2019.



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)
